

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:2966
ANSWERED ON:10.08.2001
VIOLATION OF ESSENTIAL COMMODITIES ACT, 1980
MANSUKHBHAID. VASAVA

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Union Government have not been able to receive informations regarding blackmarketing and violations of Essential Commodities Act, 1980 from several States;
- (b) if so, the details thereof and the action taken by the Union Government in this regard;
- (c) the names of the States, which did not furnish information regarding blackmarketing despite being asked by the Union Government to do so; and
- (d) the action taken by the Government in this regard so that blackmarketing could be effectively checked?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SHRI V. SREENIVASA PRASAD)

(a) : No, Sir.

(b) : Does not arise.

(c) : Under the provisions of the Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Act, 1980, when any order is made or approved by the State Government, the State Government is required to report the fact to the Central Government within seven days together with the grounds on which the order has been made and such other particulars as, in the opinion of the State Government, have a bearing on the necessity for the order.

(d) : The State Governments/UT Administrations have been impressed upon from time to time to take appropriate action under the Act to curb blackmarketing and hoarding of essential commodities.